



Government of India
Ministry of Commerce and Industry
Department of Commerce

DIRECTORATE GENERAL OF FOREIGN TRADE
(DES - VII SECTION)

MINUTES OF THE NORMS COMMITTEE- VII

MEETING No. NC/7/MEET/Sep/202223/10

DATED: 06/10/2022

Please Note

- I. For information of exporters, Norms Committee - VII handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC (HS) Chapter 39, 40 .Communications in respect of cases/pertaining to NC- VII may be sent to email address: nc7.dgft@nic.in
- II. The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars issued from time to time or any other provisions under FTP/HBP for EODC.
- III. Wherever the Committee has fixed Norms, the concerned RA may ensure that AA is issued on the wastages/consumption as ratified by the Committee or as per wastages claimed in the application, whichever is less.

Meeting No. NC/7/MEET/Sep/202223/10 dated 06/10/2022 of Norms Committee - VII for the year 2022-23 was held on 06/10/2022 under the Chairmanship of HARDEEP SINGH, Additional DGFT to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2015-20.

The following members were present in the meeting:-

S.No.	Name and Designation of Representatives	Department
1	SUHRUT MOHAPATRA, Deputy DGFT	Directorate General of Foreign Trade, Delhi
2	NAND Lal, Technical Authority	Technical Consultant, DGFT
3	SHAISH KUMAR, Technical Authority	Technical Consultant, DGFT
4	DINESHNARAIN MATHUR, Technical Authority	Technical Consultant, DGFT
5	Omprakash sharma, Technical Authority	Technical Consultant, DGFT

Case Details and Decision(s):

Case No.	1 / NC/7/MEET/Sep/202223/10
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Case Status	Case Deferred
Party Name	EMERALD RESILIENT TYRE MANUFACTURERS PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Sep/ 202223/ 10 and 06/10/2022
HQ File Number	HQRNORM REVIW00000550AM23
RA File Number	042404000204 AM14
Licence No and Date	0410153062/16/12/2013
Norms Committee Decision: 1. The firm appeared for personal hearing before the committee and explained in detail about the case. The committee accordingly considered the case and decided to ask for the following information: 1. Complete calculation of requirement of actual inputs (both imported and indigenous) indicating net content and wastage separately for the license duly certified by Chartered Accountant. 2. A copy shipping bill for the export of product. 3. Date of import of Chopped Tyre Cord friction, with evidence and whether NOC was taken for import of Chopped Tyre Cord friction from MOEF & CC. 4. Reason for change of quantity of import items when the license was taken on repeat basis and whether license was also amended, if, so, then to give the details thereof with copy of amendment sheet.	

Case No.	2 / NC/7/MEET/Sep/202223/10
Case Status	Case Rejected
Party Name	FORECH INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Sep/ 202223/ 10 and 06/10/2022
HQ File Number	HQRNORM REVIW00000416AM23
RA File Number	052304000237 AM15
Licence No and Date	0510391124/15/09/2014
Norms Committee Decision: The Committee considered the case as per Agenda and noted that the used (2nd Hand) belt is being imported for the export of Re-enforced Conveyor belt by the firm. The committee did not agree to the request and decided to reject the case.	

Case No.	3 / NC/7/MEET/Sep/202223/10
Case Status	Case Deferred
Party Name	AG DERCO BELTING (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Sep/ 202223/ 10 and 06/10/2022
HQ File Number	HQRNORM REVIW00279408AM22
RA File Number	052304000262 AM16
Licence No and Date	0510395845/08/10/2015

Norms Committee Decision:

The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/7/Sep/2022-23/9 dated 22.09.2022

1. On the basis of information provided indigenous item required is 0.4868 Kg/Kg as such wastage claimed is 35% while wastage indicated is 10% in 4E.

2. In the fabric it is indicated that the total quantity imported is reflected in export, hence wastage is NIL. While in 4E wastage shown is 10%. Please clarify.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 23.09.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case

Case No.	4 / NC/7/MEET/Sep/202223/10
Case Status	Case Approved
Party Name	AG DERCO BELTING (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Sep/ 202223/ 10 and 06/10/2022
HQ File Number	HQRNORM REVIW00279425AM22
RA File Number	052304000444 AM19
Licence No and Date	0510409309/11/01/2019

Norms Committee Decision:

The committee considered the case as per agenda and decided to ratify the norms as applied with NIL wastage as under:-

Export Item	Quantity	Import item	Quantity
PVC Coated Conveyor Belts(Conveyor Belts) (Containing 34.95% imported fabric of relevant specification)	125000.0 Kg	INDUSTRIAL TEXTILE FABRIC HEAT SET IMPREGNATED(GSM 250- 550)+/- 10% (1,25,000 SQ MTR)a	43687.5 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEES

Case No.	5 / NC/7/MEET/Sep/202223/10
Case Status	Case Rejected
Party Name	SUNDARAM INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Sep/ 202223/ 10 and 06/10/2022
HQ File Number	018705000455AM20
RA File Number	042404000127 AM20
Licence No and Date	0410166263/14/11/2019

Norms Committee Decision:

The Committee considered the case as per Agenda and noted that there is no manufacturing process is involved. Hence, the committee decided to reject the case.

Case No.	6 / NC/7/MEET/Sep/202223/10
Case Status	Case Approved
Party Name	POLYMER TECHNOLOGY GROUP
Meeting Number and Date	NC/ 7/ MEET/ Sep/ 202223/ 10 and 06/10/2022
HQ File Number	018705000608AM20
RA File Number	052404000723 AM20
Licence No and Date	0510413635/18/02/2020

Norms Committee Decision:

The committee considered the case as per agenda and decided to ratify the norms as under:-

Export Item	Quantity	Import item	Quantity
Polyurethane Primary Form / Polyurethane Pre-polymer	1 Kg	Polytetramethylene Ether Glycol (PTMEG) / Polypropylene Glycol (PPG)	0.85 Kg
		Toluene di-isocyanate (TDI)	0.152 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEES

Case No.	7 / NC/7/MEET/Sep/202223/10
Case Status	Case Deferred
Party Name	SYNTHETIC PACKERS PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Sep/ 202223/ 10 and 06/10/2022
HQ File Number	HQRNORM APPLY 00056841AM21
RA File Number	07AA04006520 AM21
Licence No and Date	0711000222/07/01/2021

Norms Committee Decision:

The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 29.09.2021 followed by a reminder on 01.06.2022 and on 17.08.2022. Hence, the Committee decided to defer the case. (Reminder letter issued on 12.10.2022).

Case No.	8 / NC/7/MEET/Sep/202223/10
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Case Status	Case Deferred
Party Name	CHIRIPAL POLY FILMS LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Sep/ 202223/ 10 and 06/10/2022
HQ File Number	HQRNORM APPLY 00060855AM21
RA File Number	08AA04005448 AM21
Licence No and Date	0811000268/12/01/2021
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 13.05.2022 followed by a reminder on 15.06.2022 and on 18.08.2022. Hence, the Committee decided to defer the case. (Reminder letter issued on 12.10.2022).	

Case No.	9 / NC/7/MEET/Sep/202223/10
Case Status	Case Deferred
Party Name	SAMARO GLOBAL INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Sep/ 202223/ 10 and 06/10/2022
HQ File Number	HQRNORM APPLY 00067219AM21
RA File Number	03AA04019771 AM21
Licence No and Date	0311001147/21/01/2021
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 30.06.2022 followed by a reminder on 18.08.2022 and on 07.09.2022. Hence, the Committee decided to defer the case. (Reminder letter issued on 12.10.2022).	

Case No.	10 / NC/7/MEET/Sep/202223/10
Case Status	Case Deferred
Party Name	MEHTA STONE CONSORTIUM
Meeting Number and Date	NC/ 7/ MEET/ Sep/ 202223/ 10 and 06/10/2022
HQ File Number	HQRNORM APPLY 00082865AM21
RA File Number	05AA04030325 AM21
Licence No and Date	0511001238/12/02/2021
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 29.09.2021 followed by a reminder on 29.04.2022 and on 15.06.2022 . Hence, the Committee decided to defer the case. (Reminder letter issued on 12.10.2022).	

Case No.	11 / NC/7/MEET/Sep/202223/10
Case Status	Case Withdrawn
Party Name	BALKRISHNA INDUSTRIES LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Sep/ 202223/ 10 and 06/10/2022
HQ File Number	HQRNORM APPLY 00092765AM21
RA File Number	03AA04025734 AM21
Licence No and Date	0311002048/26/02/2021
Norms Committee Decision: The committee considered the case as per agenda and noted that this case was approved in the meeting no.9 dated 06.10.2021. Hence, the committee decided to withdraw the case.	

Case No.	12 / NC/7/MEET/Sep/202223/10
Case Status	Case Deferred
Party Name	DOSHION POLY SCIENCE PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Sep/ 202223/ 10 and 06/10/2022
HQ File Number	HQRNORM APPLY 00105103AM21
RA File Number	08AA04011932 AM21
Licence No and Date	0811001047/17/03/2021
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the Personal Hearing along with sample. Letter for PH to be issued. Hence, the Committee decided to defer the case.	

Case No.	13 / NC/7/MEET/Sep/202223/10
Case Status	Case Deferred
Party Name	MACCAFERRI ENVIRONMENTAL SOLUTIONS PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Sep/ 202223/ 10 and 06/10/2022
HQ File Number	HQRNORM APPLY 00028132AM22
RA File Number	03AA04006657 AM22
Licence No and Date	0311003371/28/04/2021
Norms Committee Decision: The committee considered the case as per agenda and decided to defer the case for further examination.	

Case No.	14 / NC/7/MEET/Sep/202223/10
Case Status	Case Deferred
Party Name	INJECTOPLAST PRIVATE LIMITED

Meeting Number and Date	NC/ 7/ MEET/ Sep/ 202223/ 10 and 06/10/2022
HQ File Number	HQRNORM APPLY 00037079AM22
RA File Number	06AA04003211 AM21
Licence No and Date	0611000378/10/05/2021
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 13.05.2022.Hence, the Committee decided to defer the case. (Reminder letter issued on 12.10.2022).	

Case No.	15 / NC/7/MEET/Sep/202223/10
Case Status	Case Deferred
Party Name	GULF OIL LUBRICANTS INDIA LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Sep/ 202223/ 10 and 06/10/2022
HQ File Number	HQRNORM APPLY 00099241AM22
RA File Number	03AA04014921 AM22
Licence No and Date	0311004036/25/05/2021
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 26.11.2021 followed by a reminder on 15.06.2022. Hence, the Committee decided to defer the case. (Reminder letter issued on 12.10.2022).	

Case No.	16 / NC/7/MEET/Sep/202223/10
Case Status	Case Rejected
Party Name	AVANTI OVERSEAS PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Sep/ 202223/ 10 and 06/10/2022
HQ File Number	HQRNORM APPLY 00101387AM22
RA File Number	05AA04018539 AM22
Licence No and Date	0511002841/27/05/2021
Norms Committee Decision: The Committee considered the case as per Agenda and noted that the firm has not replied to DL letter issued on 26.11.2021 followed by multiple reminders. Hence, the committee decided to reject the case for non-reply.	

Case No.	17 / NC/7/MEET/Sep/202223/10
Case Status	Case Deferred
Party Name	SHIVA PERFORMANCE MATERIALS PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Sep/ 202223/ 10 and 06/10/2022

HQ File Number	HQRNORM APPLY 00110588AM22
RA File Number	34AA04002176 AM22
Licence No and Date	3411000705/09/06/2021
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/7/Sep/2022-23/9 dated 22.09.2022 1. Complete technical details as per annexure to appendix 4E. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 23.09.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	18 / NC/7/MEET/Sep/202223/10
Case Status	Case Deferred
Party Name	SHIVA PERFORMANCE MATERIALS PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Sep/ 202223/ 10 and 06/10/2022
HQ File Number	HQRNORM APPLY 00110594AM22
RA File Number	34AA04002181 AM22
Licence No and Date	3411000706/09/06/2021
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/7/Sep/2022-23/9 dated 22.09.2022 1. Complete technical details as per annexure to appendix 4E. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 23.09.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	19 / NC/7/MEET/Sep/202223/10
Case Status	Case Deferred
Party Name	GUJARAT FLUOROCHEMICALS LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Sep/ 202223/ 10 and 06/10/2022
HQ File Number	HQRNORM APPLY 00113732AM22
RA File Number	34AA04002019 AM22
Licence No and Date	3411000725/14/06/2021
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the Personal Hearing along with the calculation sheet. Letter for PH to be issued. Hence, the Committee decided to defer the case.	

Case No.	20 / NC/7/MEET/Sep/202223/10
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Case Status	Case Deferred
Party Name	GUJARAT FLUOROCHEMICALS LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Sep/ 202223/ 10 and 06/10/2022
HQ File Number	HQRNORM APPLY 00121856AM22
RA File Number	34AA04002018 AM22
Licence No and Date	3411000760/22/06/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to call for the Personal Hearing along with the calculation sheet. Letter for PH to be issued. Hence, the Committee decided to defer the case.	

Case No.	21 / NC/7/MEET/Sep/202223/10
Case Status	Case Deferred
Party Name	GUJARAT FLUOROCHEMICALS LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Sep/ 202223/ 10 and 06/10/2022
HQ File Number	HQRNORM APPLY 00136847AM22
RA File Number	34AA04004939 AM22
Licence No and Date	3411000830/12/07/2021
Norms Committee Decision:	
The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 23.09.2022.Hence, the Committee decided to defer the case. (Reminder letter issued on 12.10.2022).	

Case No.	22 / NC/7/MEET/Sep/202223/10
Case Status	Case Deferred
Party Name	BILCARE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Sep/ 202223/ 10 and 06/10/2022
HQ File Number	HQRNORM APPLY 00145632AM22
RA File Number	31AA04021821 AM22
Licence No and Date	3111000472/23/07/2021
Norms Committee Decision:	
The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 05.02.2022 followed by a reminder on 30.06.2022.Hence, the Committee decided to defer the case. (Reminder letter issued on 12.10.2022).	

Case No.	23 / NC/7/MEET/Sep/202223/10
Case Status	Case Deferred
Party Name	GUJARAT FLUOROCHEMICALS LIMITED

Meeting Number and Date	NC/ 7/ MEET/ Sep/ 202223/ 10 and 06/10/2022
HQ File Number	HQRNORM APPLY 00147232AM22
RA File Number	34AA04005749 AM22
Licence No and Date	3411000897/26/07/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that the firm has replied to the DL issued to them and file has been sent to the technical expert for examination of case. Hence, the committee decided to defer the case.	

Case No.	24 / NC/7/MEET/Sep/202223/10
Case Status	Case Deferred
Party Name	GUJARAT FLUOROCHEMICALS LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Sep/ 202223/ 10 and 06/10/2022
HQ File Number	HQRNORM APPLY 00147419AM22
RA File Number	34AA04005754 AM22
Licence No and Date	3411000902/26/07/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that the firm has replied to the DL issued to them and file has been sent to the technical expert for examination of case. Hence, the committee decided to defer the case.	

Case No.	25 / NC/7/MEET/Sep/202223/10
Case Status	Case Rejected
Party Name	D R COATS INK AND RESINS PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Sep/ 202223/ 10 and 06/10/2022
HQ File Number	HQRNORM APPLY 00152660AM22
RA File Number	03AA04034601 AM22
Licence No and Date	0311005819/03/08/2021
Norms Committee Decision: The Committee considered the case as per Agenda and noted that the firm has not replied to DL letter issued on 29.09.2021 followed by multiple reminders. Hence, the committee decided to reject the case for non-reply.	

Case No.	26 / NC/7/MEET/Sep/202223/10
Case Status	Case Deferred
Party Name	GUJARAT FLUOROCHEMICALS LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Sep/ 202223/ 10 and 06/10/2022
HQ File Number	HQRNORM APPLY 00153657AM22
RA File Number	34AA04006292 AM22

Licence No and Date	3411000931/04/08/2021
Norms Committee Decision: . The Committee considered the case as per agenda and noted that the firm has replied to the DL issued to them and file has been sent to the technical expert for examination of case. Hence, the committee decided to defer the case.	

Case No.	27 / NC/7/MEET/Sep/202223/10
Case Status	Case Rejected
Party Name	VINYL TUBOS PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Sep/ 202223/ 10 and 06/10/2022
HQ File Number	HQRNORM APPLY 00154880AM22
RA File Number	05AA04062009 AM22
Licence No and Date	0511004024/05/08/2021
Norms Committee Decision: The Committee considered the case as per Agenda and noted that the firm has not replied to DL letter issued on 05.02.2022 followed by multiple reminders. Hence, the committee decided to reject the case for non-reply.	

Case No.	28 / NC/7/MEET/Sep/202223/10
Case Status	Case Rejected
Party Name	BGR ENERGY SYSTEMS LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Sep/ 202223/ 10 and 06/10/2022
HQ File Number	HQRNORM APPLY 00155633AM22
RA File Number	04AA04016996 AM22
Licence No and Date	0411001260/06/08/2021
Norms Committee Decision: The Committee considered the case as per Agenda and noted that the firm has not replied to DL letter issued on 29.09.2021 followed by multiple reminders. Hence, the committee decided to reject the case for non-reply.	

Case No.	29 / NC/7/MEET/Sep/202223/10
Case Status	Case Rejected
Party Name	GLENROCK RUBBER PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Sep/ 202223/ 10 and 06/10/2022
HQ File Number	HQRNORM APPLY 00157245AM22
RA File Number	10AA04007880 AM22
Licence No and Date	1011000472/09/08/2021
Norms Committee Decision:	

The Committee considered the case as per Agenda and noted that the firm has not replied to DL letter issued on 29.09.2021 followed by multiple reminders. Hence, the committee decided to reject the case for non-reply.

Case No.	30 / NC/7/MEET/Sep/202223/10
Case Status	Case Rejected
Party Name	HARTEX RUBBER PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Sep/ 202223/ 10 and 06/10/2022
HQ File Number	HQRNORM APPLY 00157267AM22
RA File Number	09AA04006718 AM22
Licence No and Date	0911001342/09/08/2021
Norms Committee Decision:	
The Committee considered the case as per Agenda and noted that the firm has not replied to DL letter issued on 29.09.2021 followed by multiple reminders. Hence, the committee decided to reject the case for non-reply.	

Case No.	31 / NC/7/MEET/Sep/202223/10
Case Status	Case Deferred
Party Name	ALUPLAST INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Sep/ 202223/ 10 and 06/10/2022
HQ File Number	HQRNORM APPLY 00162026AM22
RA File Number	34AA04006514 AM22
Licence No and Date	3411000980/13/08/2021
Norms Committee Decision:	
The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/7/Sep/2022-23/10 dated 06.10.2022	
1. Complete technical details as per annexure to appendix 4E.	
Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 12.10.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	32 / NC/7/MEET/Sep/202223/10
Case Status	Case Deferred
Party Name	L AND P RUBBER INDUSTRIES
Meeting Number and Date	NC/ 7/ MEET/ Sep/ 202223/ 10 and 06/10/2022
HQ File Number	HQRNORM APPLY 00165177AM22
RA File Number	10AA04008378 AM22
Licence No and Date	1011000507/18/08/2021
Norms Committee Decision:	

The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 29.09.2021 followed by a reminder on 29.04.2022 followed by areminder on 13.07.2022.Hence, the Committee decided to defer the case. (Reminder letter to be issued on 12.10.2022).

Case No.	33 / NC/7/MEET/Sep/202223/10
Case Status	Case Rejected
Party Name	CREATIVE POLYPACK PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Sep/ 202223/ 10 and 06/10/2022
HQ File Number	HQRNORM APPLY 00165335AM22
RA File Number	02AA04016490 AM22
Licence No and Date	0211001104/18/08/2021
Norms Committee Decision:	
The Committee considered the case as per Agenda and noted that the firm has not replied to DL letter issued on 07.04.2022 followed by multiple reminders. Hence, the committee decided to reject the case for non-reply.	

Case No.	34 / NC/7/MEET/Sep/202223/10
Case Status	Case Rejected
Party Name	ORIENTAL EXPORT CORPORATION
Meeting Number and Date	NC/ 7/ MEET/ Sep/ 202223/ 10 and 06/10/2022
HQ File Number	HQRNORM APPLY 00167483AM22
RA File Number	03AA04064568 AM22
Licence No and Date	0311006304/20/08/2021
Norms Committee Decision:	
The Committee considered the case as per Agenda and noted that the firm has not replied to DL letter issued on 29.09.2021 followed by multiple reminders. Hence, the committee decided to reject the case for non-reply.	

Case No.	35 / NC/7/MEET/Sep/202223/10
Case Status	Case Deferred
Party Name	UNIFORM SYNTHETICS PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Sep/ 202223/ 10 and 06/10/2022
HQ File Number	HQRNORM APPLY 00167489AM22
RA File Number	03AA04064302 AM22
Licence No and Date	0311006305/20/08/2021
Norms Committee Decision:	
The Committee considered the case in the presence of technical expert and it was noted that the firm has not	

furnished the information against the DL issued to the firm dated 01.06.2022.Hence, the Committee decided to defer the case. (Reminder letter issued on 12.10.2022).

Case No.	36 / NC/7/MEET/Sep/202223/10
Case Status	Case Rejected
Party Name	KHANNA POLYRIB PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Sep/ 202223/ 10 and 06/10/2022
HQ File Number	HQRNORM APPLY 00169828AM22
RA File Number	06AA04005843 AM22
Licence No and Date	0611000661/24/08/2021
Norms Committee Decision:	
The Committee considered the case as per Agenda and noted that the firm has not replied to DL letter issued on 29.09.2021 followed by multiple reminders. Hence, the committee decided to reject the case for non-reply.	

Case No.	37 / NC/7/MEET/Sep/202223/10
Case Status	Case Deferred
Party Name	MARINE HYDROCOLLOIDS
Meeting Number and Date	NC/ 7/ MEET/ Sep/ 202223/ 10 and 06/10/2022
HQ File Number	HQRNORM APPLY 00172071AM22
RA File Number	10AA04008054 AM22
Licence No and Date	1011000515/27/08/2021
Norms Committee Decision:	
The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 08.04.2022 followed by a reminder on 30.06.2022.Hence, the Committee decided to defer the case. (Reminder letter issued on 12.10.2022).	

Case No.	38 / NC/7/MEET/Sep/202223/10
Case Status	Case Deferred
Party Name	SERVEWELL HOUSEHOLD APPLIANCES
Meeting Number and Date	NC/ 7/ MEET/ Sep/ 202223/ 10 and 06/10/2022
HQ File Number	HQRNORM APPLY 00172883AM22
RA File Number	24AA04010118 AM22
Licence No and Date	2411000811/28/08/2021
Norms Committee Decision:	
The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 08.04.2022 followed by a reminder on	

13.07.2022. Hence, the Committee decided to defer the case. (Reminder letter issued on 12.10.2022).

Case No.	39 / NC/7/MEET/Sep/202223/10
Case Status	Case Deferred
Party Name	INTERNATIONAL CONVEYORS LTD.
Meeting Number and Date	NC/ 7/ MEET/ Sep/ 202223/ 10 and 06/10/2022
HQ File Number	HQRNORM APPLY 00173804AM22
RA File Number	03AA04074290 AM22
Licence No and Date	0311006561/31/08/2021
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 29.09.2021 followed by a reminder on 29.04.2022. .Hence, the Committee decided to defer the case. (Reminder letter to be issued on 12.10.2022).	

Case No.	40 / NC/7/MEET/Sep/202223/10
Case Status	Case Deferred
Party Name	TAYAJE AND SONS PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Sep/ 202223/ 10 and 06/10/2022
HQ File Number	HQRNORM APPLY 00176348AM22
RA File Number	05AA04075641 AM22
Licence No and Date	0511004471/03/09/2021
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 08.04.2022 followed by a reminder on 30.06.2022.Hence, the Committee decided to defer the case. (Reminder letter issued on 12.10.2022).	

Case No.	41 / NC/7/MEET/Sep/202223/10
Case Status	Case Deferred
Party Name	SHIVA PERFORMANCE MATERIALS PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Sep/ 202223/ 10 and 06/10/2022
HQ File Number	HQRNORM APPLY 00188344AM22
RA File Number	34AA04007709 AM22
Licence No and Date	3411001141/20/09/2021
Norms Committee Decision: The firm appeared for personal hearing before the committee and explained in detail about the case. The committee accordingly considered the case and decided to ask for the following information:	

1. Material balance on the basis of % solid content in export.
2. COA of export item indicating particle size of export and coagulum generated in the process.

Case No.	42 / NC/7/MEET/Sep/202223/10
Case Status	Case Deferred
Party Name	INDOFIL INDUSTRIES LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Sep/ 202223/ 10 and 06/10/2022
HQ File Number	HQRNORM APPLY 00203780AM22
RA File Number	03AA040107845 AM22
Licence No and Date	0311007498/06/10/2021
Norms Committee Decision:	
The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 26.11.2021 followed by a reminder on 13.07.2022.Hence, the Committee decided to defer the case. (Reminder letter issued on 12.10.2022).	

Case No.	43 / NC/7/MEET/Sep/202223/10
Case Status	Case Deferred
Party Name	PRAKASH PIPES LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Sep/ 202223/ 10 and 06/10/2022
HQ File Number	HQRNORM APPLY 00205939AM22
RA File Number	05AA04089747 AM22
Licence No and Date	0511005283/07/10/2021
Norms Committee Decision:	
The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 08.04.2022 followed by a reminder on 13.07.2022.Hence, the Committee decided to defer the case. (Reminder letter issued on 12.10.2022).	

Case No.	44 / NC/7/MEET/Sep/202223/10
Case Status	Case Deferred
Party Name	INDOFIL INDUSTRIES LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Sep/ 202223/ 10 and 06/10/2022
HQ File Number	HQRNORM APPLY 00205041AM22
RA File Number	03AA040107844 AM22
Licence No and Date	0311007541/07/10/2021
Norms Committee Decision:	

The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 26.11.2021.Hence followed by aremindr on 23.09.2022, the Committee decided to defer the case. (Reminder letter issued on 12.10.2022).

Case No.	45 / NC/7/MEET/Sep/202223/10
Case Status	Case Deferred
Party Name	IMPEL EXPORTS
Meeting Number and Date	NC/ 7/ MEET/ Sep/ 202223/ 10 and 06/10/2022
HQ File Number	HQRNORM APPLY 00206711AM22
RA File Number	07AA04035975 AM22
Licence No and Date	0711002111/08/10/2021
Norms Committee Decision:	
The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 08.04.2022 followed by a reminder on 13.07.2022.Hence, the Committee decided to defer the case. (Reminder letter issued on 12.10.2022).	

Case No.	46 / NC/7/MEET/Sep/202223/10
Case Status	Case Deferred
Party Name	KINGFA SCIENCE & TECHNOLOGY (INDIA) LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Sep/ 202223/ 10 and 06/10/2022
HQ File Number	HQRNORM APPLY 00207100AM22
RA File Number	31AA04027794 AM22
Licence No and Date	3111000600/08/10/2021
Norms Committee Decision:	
The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 04.03.2022 followed by areminder on 13.07.2022.Hence, the Committee decided to defer the case. (Reminder letter issued on 12.10.2022).	

Case No.	47 / NC/7/MEET/Sep/202223/10
Case Status	Case Deferred
Party Name	TANGERINE DESIGN PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Sep/ 202223/ 10 and 06/10/2022
HQ File Number	HQRNORM APPLY 00211726AM22
RA File Number	05AA04091266 AM22
Licence No and Date	0511005402/13/10/2021
Norms Committee Decision:	

The Committee considered the case in the presence of technical expert and it was noted that this case pertains to NC V. Hence, the committee decide to transfer the case to NC V.

Case No.	48 / NC/7/MEET/Sep/202223/10
Case Status	Case Deferred
Party Name	RMX INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Sep/ 202223/ 10 and 06/10/2022
HQ File Number	HQRNORM APPLY 00212390AM22
RA File Number	30AA04021453 AM22
Licence No and Date	3011001249/14/10/2021
Norms Committee Decision:	
The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 08.04.2022 followed by areminder on 13.07.2022.Hence, the Committee decided to defer the case. (Reminder letter issued on 12.10.2022).	

Case No.	49 / NC/7/MEET/Sep/202223/10
Case Status	Case Deferred
Party Name	UNIFORM SYNTHETICS PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Sep/ 202223/ 10 and 06/10/2022
HQ File Number	HQRNORM APPLY 00224297AM22
RA File Number	03AA040113108 AM22
Licence No and Date	0311007866/24/10/2021
Norms Committee Decision:	
The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 01.06.2022 followed by a reminder on 17.08.2022. Hence, the Committee decided to defer the case. (Reminder letter issued on 12.10.2022).	

Case No.	50 / NC/7/MEET/Sep/202223/10
Case Status	Case Rejected
Party Name	MULTIPRENE INTERNATIONALS PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Sep/ 202223/ 10 and 06/10/2022
HQ File Number	HQRNORM APPLY 00226565AM22
RA File Number	03AA040110786 AM22
Licence No and Date	0311007951/26/10/2021
Norms Committee Decision:	

The Committee considered the case as per Agenda and noted that the firm has not replied to DL letter issued on 08.04.2022 followed by multiple reminders. Hence, the committee decided to reject the case for non-reply.

Case No.	51 / NC/7/MEET/Sep/202223/10
Case Status	Case Deferred
Party Name	MULTIPRENE INTERNATIONALS PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Sep/ 202223/ 10 and 06/10/2022
HQ File Number	HQRNORM APPLY 00227920AM22
RA File Number	03AA040110789 AM22
Licence No and Date	0311007975/27/10/2021
Norms Committee Decision:	
The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 29.04.2022 followed by a reminder on 13.07.2022 and on 18.08.2022. Hence, the Committee decided to defer the case. (Reminder letter issued on 12.10.2022).	

Case No.	52 / NC/7/MEET/Sep/202223/10
Case Status	Case Deferred
Party Name	APPL INDUSTRIES LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Sep/ 202223/ 10 and 06/10/2022
HQ File Number	HQRNORM APPLY 00231270AM22
RA File Number	31AA04026930 AM22
Licence No and Date	3111000664/29/10/2021
Norms Committee Decision:	
The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 08.04.2022 followed by a reminder on 17.08.2022. Hence, the Committee decided to defer the case. (Reminder letter issued on 12.10.2022).	

Case No.	53 / NC/7/MEET/Sep/202223/10
Case Status	Case Deferred
Party Name	INDUTCH COMPOSITES TECHNOLOGY PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Sep/ 202223/ 10 and 06/10/2022
HQ File Number	HQRNORM APPLY 00237701AM22
RA File Number	34AA04008883 AM22
Licence No and Date	3411001356/01/11/2021
Norms Committee Decision:	

The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 08.04.2022 followed by a reminder on 17.08.2022. Hence, the Committee decided to defer the case. (Reminder letter issued on 12.10.2022).

Case No.	54 / NC/7/MEET/Sep/202223/10
Case Status	Case Deferred
Party Name	KUMAR ARCH TECH PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Sep/ 202223/ 10 and 06/10/2022
HQ File Number	HQRNORM APPLY 00238410AM22
RA File Number	13AA04019092 AM22
Licence No and Date	1311000710/01/11/2021
Norms Committee Decision:	
The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 08.04.2022. Hence, the Committee decided to defer the case. (Reminder letter issued on 12.10.2022).	

Case No.	55 / NC/7/MEET/Sep/202223/10
Case Status	Case Deferred
Party Name	U M CABLES LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Sep/ 202223/ 10 and 06/10/2022
HQ File Number	HQRNORM APPLY 00239678AM22
RA File Number	03AA040112849 AM22
Licence No and Date	0311008178/02/11/2021
Norms Committee Decision:	
The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 07.04.2022 followed by a reminder on 15.06.2022 and on 18.08.2022. Hence, the Committee decided to defer the case. (Reminder letter issued on 12.10.2022)	

Case No.	56 / NC/7/MEET/Sep/202223/10
Case Status	Case Deferred
Party Name	MACCAFERRI ENVIRONMENTAL SOLUTIONS PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Sep/ 202223/ 10 and 06/10/2022
HQ File Number	HQRNORM APPLY 00240999AM22
RA File Number	03AA040117161 AM22
Licence No and Date	0311008253/03/11/2021
Norms Committee Decision:	

The committee considered the case as per the agenda and decided to defer the case for further examination.

Case No.	57 / NC/7/MEET/Sep/202223/10
Case Status	Case Deferred
Party Name	MACCAFERRI ENVIRONMENTAL SOLUTIONS PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Sep/ 202223/ 10 and 06/10/2022
HQ File Number	HQRNORM APPLY 00241101AM22
RA File Number	03AA040117095 AM22
Licence No and Date	0311008262/03/11/2021
Norms Committee Decision:	
The committee considered the case as per the agenda and decided to defer the case for further examination.	

Case No.	58 / NC/7/MEET/Sep/202223/10
Case Status	Case Deferred
Party Name	SHYAMALI EXPORT
Meeting Number and Date	NC/ 7/ MEET/ Sep/ 202223/ 10 and 06/10/2022
HQ File Number	HQRNORM APPLY 00245081AM22
RA File Number	04AA04034264 AM22
Licence No and Date	0411001780/08/11/2021
Norms Committee Decision:	
The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 04.03.2022 followed by a reminder on 23.09.2022 .Hence, the Committee decided to defer the case. (Reminder letter issued on 12.10.2022).	

Case No.	59 / NC/7/MEET/Sep/202223/10
Case Status	Case Deferred
Party Name	LUMBINI INC
Meeting Number and Date	NC/ 7/ MEET/ Sep/ 202223/ 10 and 06/10/2022
HQ File Number	HQRNORM APPLY 00247895AM22
RA File Number	26AA04005364 AM22
Licence No and Date	2611000297/10/11/2021
Norms Committee Decision:	
The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 29.04.2022.Hence, the Committee decided to defer the case. (Reminder letter issued on 12.10.2022).	

Case No.	60 / NC/7/MEET/Sep/202223/10
Case Status	Case Deferred
Party Name	LUMBINI INC
Meeting Number and Date	NC/ 7/ MEET/ Sep/ 202223/ 10 and 06/10/2022
HQ File Number	HQRNORM APPLY 00247890AM22
RA File Number	26AA04005367 AM22
Licence No and Date	2611000296/10/11/2021
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 08.04.2022.Hence, the Committee decided to defer the case. (Reminder letter issued on 12.10.2022).	

Case No.	61 / NC/7/MEET/Sep/202223/10
Case Status	Case Deferred
Party Name	AVANTI OVERSEAS PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Sep/ 202223/ 10 and 06/10/2022
HQ File Number	HQRNORM APPLY 00288208AM22
RA File Number	05AX04000196 AM22
Licence No and Date	0511006963/16/12/2021
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 14.01.2022 followed by a reminder on 15.06.2022.Hence, the Committee decided to defer the case. (Reminder letter issued on 12.10.2022).	

Case No.	62 / NC/7/MEET/Sep/202223/10
Case Status	Case Deferred
Party Name	SUDARSHAN EXTRUSIONS PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Sep/ 202223/ 10 and 06/10/2022
HQ File Number	HQRNORM APPLY 00289571AM22
RA File Number	07AX04000054 AM22
Licence No and Date	0711002674/17/12/2021
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 14.01.2021 followed by a reminder on 15.06.2022. Hence, the Committee decided to defer the case. (Reminder letter issued on 12.10.2022).	

Case No.	63 / NC/7/MEET/Sep/202223/10
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Case Status	Case Deferred
Party Name	ANJANI CLOSURES PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Sep/ 202223/ 10 and 06/10/2022
HQ File Number	HQRNORM APPLY 00292639AM22
RA File Number	08AX04000067 AM22
Licence No and Date	0811003505/21/12/2021
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 14.01.2022 followed by a reminder on 15.06.2022. Hence, the Committee decided to defer the case. (Reminder letter issued on 12.10.2022).	

Case No.	64 / NC/7/MEET/Sep/202223/10		
Case Status	Case Approved		
Party Name	THE SUPREME INDUSTRIES LIMITED		
Meeting Number and Date	NC/ 7/ MEET/ Sep/ 202223/ 10 and 06/10/2022		
HQ File Number	HQRNORM APPLY 00310585AM22		
RA File Number	03AX04000548 AM22		
Licence No and Date	0311010228/07/01/2022		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as applied with 10 % wastage as under:-			
Export Item	Quantity	Import item	Quantity in Kg
Flexible Packaging Material of Multilayer Film(1) 58063.636 KGS 2) 132027.273 KGS, 3) 65290.909 KGS 4) 24490.909 KGS, 5)6190.909 KGS 6)9300.00 KGS, 7)190.909 KGS, 8) 354.545 KGS 9) 4090.909 KGS)	300000.0 Kg	Low Density Polyethylene Granules (LDPE)(Film Grade	63870.0
		Linear Low Density Polyethylene Granules (LLDPE) (Film Grade)	145230.0
		Metallocene Linear Low Density Polyethylene Granules (MLLDPE)	71820.0
		Polyamide Nylon Chips	26940.0
		TIE Layer Adhesive Resin (BONDYRAM)	6810.0

		Ethylene Vinyl Alcohol Copolymer (EVAL/EVOH)	10230.0
		PET Flakes Chips - Polyethylene Terephthalate	210.0
		Antistatic/AB Additives	390.0
		Master Batch	4500.0

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEES

Case No.	65 / NC/7/MEET/Sep/202223/10
Case Status	Case Deferred
Party Name	KKALPANA INDUSTRIES (INDIA) LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Sep/ 202223/ 10 and 06/10/2022
HQ File Number	HQRNORM APPLY 00322516AM22
RA File Number	03AA04013373 AM22
Licence No and Date	0311010621/18/01/2022
Norms Committee Decision:	
The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 05.02.2021 followed by a reminder on 15.06.2022.Hence, the Committee decided to defer the case. (Reminder letter issued on 12.10.2022).	

Case No.	66 / NC/7/MEET/Sep/202223/10
Case Status	Case Deferred
Party Name	JAYSHRI PROPACK PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Sep/ 202223/ 10 and 06/10/2022
HQ File Number	HQRNORM APPLY 00322779AM22
RA File Number	08AX04000253 AM22
Licence No and Date	0811003803/18/01/2022
Norms Committee Decision:	
The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 05.02.2022 followed by a reminder on 01.06.2022 and on 18.08.2022. Hence, the Committee decided to defer the case. (Reminder letter to be issued on 12.10.2022).	

Case No.	67 / NC/7/MEET/Sep/202223/10
Case Status	Case Deferred
Party Name	NUMAKERS ASIA LLP
Meeting Number and Date	NC/ 7/ MEET/ Sep/ 202223/ 10 and 06/10/2022
HQ File Number	HQRNORM APPLY 00322851AM22
RA File Number	52AX04000020 AM22
Licence No and Date	5211001887/18/01/2022
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 18.08.2022.Hence, the Committee decided to defer the case. (Reminder letter issued on 12.10.2022).	

Case No.	68 / NC/7/MEET/Sep/202223/10
Case Status	Case Deferred
Party Name	INTERNATIONAL CONVEYORS LTD.
Meeting Number and Date	NC/ 7/ MEET/ Sep/ 202223/ 10 and 06/10/2022
HQ File Number	HQRNORM APPLY 00326432AM22
RA File Number	03AX04000863 AM22
Licence No and Date	0311010766/21/01/2022
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 05.02.2022.Hence, the Committee decided to defer the case. (Reminder letter issued on 12.10.2022).	

Case No.	69 / NC/7/MEET/Sep/202223/10
Case Status	Case Deferred
Party Name	CHIRIPAL POLY FILMS LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Sep/ 202223/ 10 and 06/10/2022
HQ File Number	HQRNORM APPLY 00329138AM22
RA File Number	08AX04000099 AM22
Licence No and Date	0811003836/24/01/2022
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 01.06.2022 followed by a reminder on 13.07.2022 .Hence, the Committee decided to defer the case. (Reminder letter issued on 12.10.2022).	

Case No.	70 / NC/7/MEET/Sep/202223/10
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Case Status	Case Deferred
Party Name	CHIRIPAL POLY FILMS LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Sep/ 202223/ 10 and 06/10/2022
HQ File Number	HQRNORM APPLY 00329143AM22
RA File Number	08AX04000093 AM22
Licence No and Date	0811003837/24/01/2022
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 01.06.2022 followed by reminder on 13.07.2022 and on 18.08.2022. Hence, the Committee decided to defer the case. (Reminder letter issued on 12.10.2022).	

Case No.	71 / NC/7/MEET/Sep/202223/10
Case Status	Case Deferred
Party Name	AJIT INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Sep/ 202223/ 10 and 06/10/2022
HQ File Number	HQRNORM APPLY 00346022AM22
RA File Number	05AX04000904 AM22
Licence No and Date	0511008642/07/02/2022
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/7/Sep/2022-23/10 dated 06.10.2022 1. Complete technical details as per annexure to appendix 4E. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 12.10.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	72 / NC/7/MEET/Sep/202223/10
Case Status	Case Deferred
Party Name	LUMBINI INC
Meeting Number and Date	NC/ 7/ MEET/ Sep/ 202223/ 10 and 06/10/2022
HQ File Number	HQRNORM APPLY 00346320AM22
RA File Number	26AX04000016 AM22
Licence No and Date	2611000451/07/02/2022
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/7/Sep/2022-23/10 dated 06.10.2022	

1. Complete technical details as per annexure to appendix 4E.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 12.10.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case

Case No.	73 / NC/7/MEET/Sep/202223/10
Case Status	Case Deferred
Party Name	GRINDWELL NORTON LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Sep/ 202223/ 10 and 06/10/2022
HQ File Number	HQRNORM APPLY 00348256AM22
RA File Number	03AA040129085 AM22
Licence No and Date	0311011232/09/02/2022
Norms Committee Decision:	
The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 15.06.2022 followed by areminder on 17.08.2022. Hence, the Committee decided to defer the case. (Reminder letter issued on 12.10.2022).	

Case No.	74 / NC/7/MEET/Sep/202223/10		
Case Status	Case Approved		
Party Name	EXPANDED POLYMER SYSTEMS PRIVATE LIMITED		
Meeting Number and Date	NC/ 7/ MEET/ Sep/ 202223/ 10 and 06/10/2022		
HQ File Number	HQRNORM APPLY 00348296AM22		
RA File Number	03AX04001129 AM22		
Licence No and Date	0311011235/09/02/2022		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Quantity	Import item	Quantity
Blended Polyol (Ecopuf CP 2002)	1 Kg	Phthalic Anhydride	0.1380 Kg
		Diethylene Glycol	0.0428 Kg
		Propylene Oxide	0.5670 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEES			

Case No.	75 / NC/7/MEET/Sep/202223/10
Case Status	Case Approved
Party Name	THE SUPREME INDUSTRIES LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Sep/ 202223/ 10 and 06/10/2022
HQ File Number	HQRNORM APPLY 00357342AM22
RA File Number	03AX04001262 AM22
Licence No and Date	0311011460/16/02/2022

Norms Committee Decision:

The committee considered the case as per agenda and decided to ratify the norms as applied with 10 % wastage as under:-

Export Item	Quantity	Import item	Quantity in Kg
Flexible Packaging Material of Multilayer Film(1) 58063.636 KGS 2) 132027.273 KGS, 3) 65290.909 KGS 4) 24490.909 KGS, 5)6190.909 KGS 6)9300.00 KGS, 7)190.909 KGS, 8) 354.545 KGS 9) 4090.909 KGS)	300000.0 Kg	Low Density Polyethylene Granules (LDPE)(Film Grade	63870.0
		Linear Low Density Polyethylene Granules (LLDPE) (Film Grade)	145230.0
		Metallocene Linear Low Density Polyethylene Granules (MLLDPE)	71820.0
		Polyamide Nylon Chips	26940.0
		TIE Layer Adhesive Resin (BONDYRAM)	6810.0
		Ethylene Vinyl Alcohol Copolymer (EVAL/EVOH)	10230.0
		PET Flakes Chips - Polyethylene Terephthalate	210.0
		Antistatic/AB Additives	390.0
		Master Batch	4500.0

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEES

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Case No.	76 / NC/7/MEET/Sep/202223/10
Case Status	Case Deferred
Party Name	ITC LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Sep/ 202223/ 10 and 06/10/2022
HQ File Number	HQRNORM APPLY 00357317AM22
RA File Number	04AX04000217 AM22
Licence No and Date	0411002653/16/02/2022
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 15.06.2022 followed by a reminder on 17.08.2022. Hence, the Committee decided to defer the case. (Reminder letter issued on 12.10.2022).	

Case No.	77 / NC/7/MEET/Sep/202223/10
Case Status	Case Deferred
Party Name	HINDUSTAN ADHESIVES LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Sep/ 202223/ 10 and 06/10/2022
HQ File Number	HQRNORM APPLY 00358503AM22
RA File Number	05AX04000999 AM22
Licence No and Date	0511009317/17/02/2022
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/7/Sep/2022-23/10 dated 06.10.2022 1. Complete technical details as per annexure to appendix 4E. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 12.10.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	78 / NC/7/MEET/Sep/202223/10
Case Status	Case Deferred
Party Name	CENTURY INDUSTRIAL PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Sep/ 202223/ 10 and 06/10/2022
HQ File Number	HQRNORM APPLY 00362271AM22
RA File Number	02AX04000158 AM22
Licence No and	0211001995/21/02/2022

Date	
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 18.08.2022 .Hence, the Committee decided to defer the case. (Reminder letter issued on 12.10.2022).	

Case No.	79 / NC/7/MEET/Sep/202223/10
Case Status	Case Deferred
Party Name	GREENPRO VENTURES PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Sep/ 202223/ 10 and 06/10/2022
HQ File Number	HQRNORM APPLY 00371623AM22
RA File Number	34AX04000296 AM22
Licence No and Date	3411001880/01/03/2022
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 13.05.2022 followed by a reminder on 30.6.2022 and on 18.08.2022. Hence, the Committee decided to defer the case. (Reminder letter issued on 10.12.2022).	

Case No.	80 / NC/7/MEET/Sep/202223/10
Case Status	Case Deferred
Party Name	WIN-TEL SURFACES LLP
Meeting Number and Date	NC/ 7/ MEET/ Sep/ 202223/ 10 and 06/10/2022
HQ File Number	HQRNORM APPLY 00373134AM22
RA File Number	24AX04000088 AM22
Licence No and Date	2411001391/02/03/2022
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 30.06.2022.Hence, the Committee decided to defer the case. (Reminder letter issued on 12.10.2022).	

Case No.	81 / NC/7/MEET/Sep/202223/10
Case Status	Case Deferred
Party Name	IMPEL EXPORTS
Meeting Number and Date	NC/ 7/ MEET/ Sep/ 202223/ 10 and 06/10/2022
HQ File Number	HQRNORM APPLY 00375291AM22
RA File Number	07AX04000460 AM22
Licence No and	0711003357/04/03/2022

Date	
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 13.07.2022.Hence, the Committee decided to defer the case. (Reminder letter issued on 12.10.2022).	

Case No.	82 / NC/7/MEET/Sep/202223/10
Case Status	Case Deferred
Party Name	GREENPRO VENTURES PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Sep/ 202223/ 10 and 06/10/2022
HQ File Number	HQRNORM APPLY 00379785AM22
RA File Number	34AX04000354 AM22
Licence No and Date	3411001928/08/03/2022
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 13.05.2022 followed by a reminder on 13.07.2022.Hence, the Committee decided to defer the case. (Reminder letter issued on 12.10.2022).	

Case No.	83 / NC/7/MEET/Sep/202223/10		
Case Status	Case Approved		
Party Name	AGNI FIBER BOARDS PRIVATE LIMITED		
Meeting Number and Date	NC/ 7/ MEET/ Sep/ 202223/ 10 and 06/10/2022		
HQ File Number	HQRNORM APPLY 00399527AM22		
RA File Number	34AX04000419 AM22		
Licence No and Date	3411002017/24/03/2022		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms with 5% wastage as under:-			
Export Item	Quantity	Import item	Quantity
GLASS FIBER REINFORCED PULTRUDED PRODUCTS(GLASS FIBER REINFORCED PULTRUDED PRODUCTS (NET CONTENT OF IMPORT ITEM NO.1 -495 MT, NET CONTENT OF IMPORT ITEM NO.2 -154 MT))	1000 MT	GLASS FIBER ROVINGS	519.75 MT
		STITCH MAT GLASS FIBER FABRIC	161.7 MT
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEES			

Case No.	84 / NC/7/MEET/Sep/202223/10
Case Status	Case Deferred
Party Name	CHHAPERIA CABLE MATERIAL PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Sep/ 202223/ 10 and 06/10/2022
HQ File Number	HQRNORM APPLY 00000052AM23
RA File Number	07AX04000560 AM22
Licence No and Date	0711003599/04/04/2022
Norms Committee Decision: The committee considered the case as per agenda and noted that the reply to the DL has been received and file will be send to the technical for examination of the case. Hence, the committee decided to defer the case.	

Case No.	85 / NC/7/MEET/Sep/202223/10
Case Status	Case Deferred
Party Name	SHYAMALI EXPORT
Meeting Number and Date	NC/ 7/ MEET/ Sep/ 202223/ 10 and 06/10/2022
HQ File Number	HQRNORM APPLY 00000171AM23
RA File Number	04AX04000011 AM23
Licence No and Date	0411003062/11/04/2022
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 13.05.2022 followed by a reminder on 07.09.2022 .Hence, the Committee decided to defer the case. (Reminder letter issued on 12.10.2022).	

Case No.	86 / NC/7/MEET/Sep/202223/10		
Case Status	Case Approved		
Party Name	SAMVARDHANA MOTHERSON INTERNATIONAL LIMITED		
Meeting Number and Date	NC/ 7/ MEET/ Sep/ 202223/ 10 and 06/10/2022		
HQ File Number	HQRNORM APPLY 00000354AM23		
RA File Number	05AX04000172 AM23		
Licence No and Date	0511011996/20/04/2022		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms with 10% wastage as under:-			
Export Item	Quantity	Import item	Quantity

Automotive Rubber Parts-For Motor Vehicle (Article No. 2262242)	1100 NOS	RUBBER COMPOUND AEM H75 MASTER BATCH	1694 Kg
Automotive Rubber Parts-For Motor Vehicle (Article No. 2262243)	30500 NOS	RUBBER COMPOUND AEM H75 MASTER BATCH	57,001.5 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEES			

Case No.	87 / NC/7/MEET/Sep/202223/10		
Case Status	Case Approved		
Party Name	AGNI FIBER BOARDS PRIVATE LIMITED		
Meeting Number and Date	NC/ 7/ MEET/ Sep/ 202223/ 10 and 06/10/2022		
HQ File Number	HQRNORM APPLY 00000953AM23		
RA File Number	34AX04000166 AM23		
Licence No and Date	3411002297/24/05/2022		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms with 5% wastage as under:-			
Export Item	Quantity	Import item	Quantity
GLASS FIBER REINFORCED PULTRUDED PRODUCTS(GLASS FIBER REINFORCED PULTRUDED PRODUCTS (NET CONTENT OF IMPORT ITEM NO.1 -495 MT, NET CONTENT OF IMPORT ITEM NO.2 -154 MT))	1000 MT	GLASS FIBER ROVINGS	519.75 MT
		STITCH MAT GLASS FIBER FABRIC	161.7 MT
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEES			

Case No.	88 / NC/7/MEET/Sep/202223/10
Case Status	Case Deferred
Party Name	ENTREMONDE POLYCOATERS LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Sep/ 202223/ 10 and 06/10/2022
HQ File Number	HQRNORM APPLY 00001380AM23
RA File Number	03AX04001158 AM23
Licence No and Date	0311015497/14/06/2022
Norms Committee Decision:	

The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/7/Sep/2022-23/9 dated 22.09.2022

1. As per letter dated 09.06.2022 it seems that the import is only for fabric. Please confirm.
- 2 Justification for 20% wastage in fabric.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 23.09.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case

Case No.	89 / NC/7/MEET/Sep/202223/10
Case Status	Case Deferred
Party Name	ENTREMONDE POLYCOATERS LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Sep/ 202223/ 10 and 06/10/2022
HQ File Number	HQRNORM APPLY 00001498AM23
RA File Number	03AX04001750 AM23
Licence No and Date	0311015669/20/06/2022

Norms Committee Decision:

The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/7/Sep/2022-23/9 dated 22.09.2022

1. As per letter dated 09.06.2022 it seems that the import is only for fabric. Please confirm.
- 2 Justification for 20% wastage in fabric.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 23.09.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case

Case No.	90 / NC/7/MEET/Sep/202223/10
Case Status	Case Deferred
Party Name	AMERICAN PRECOAT SPECIALITY PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Sep/ 202223/ 10 and 06/10/2022
HQ File Number	HQRNORM APPLY 00002324AM23
RA File Number	05AX04001184 AM23
Licence No and Date	0511014006/28/07/2022

Norms Committee Decision:

The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 23.09.2022.Hence, the Committee decided to defer the case. (Reminder letter issued on 12.10.2022).

Case No.	91 / NC/7/MEET/Sep/202223/10
Case Status	Case Deferred

Party Name	JAYSHRI PROPACK PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Sep/ 202223/ 10 and 06/10/2022
HQ File Number	HQRNORM APPLY 00002404AM23
RA File Number	08AX04000736 AM23
Licence No and Date	0811005671/02/08/2022
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 03.09.2022.Hence, the Committee decided to defer the case. (Reminder letter issued on 12.10.2022).	

Case No.	92 / NC/7/MEET/Sep/202223/10
Case Status	Case Deferred
Party Name	HINDUSTAN ADHESIVES LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Sep/ 202223/ 10 and 06/10/2022
HQ File Number	HQRNORM APPLY 00002452AM23
RA File Number	05AX04001092 AM23
Licence No and Date	0511014096/03/08/2022
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 23.09.2022.Hence, the Committee decided to defer the case. (Reminder letter issued on 12.10.2022).	

Case No.	93 / NC/7/MEET/Sep/202223/10	
Case Status	Case Approved	
Party Name	METRO TYRES LIMITED	
Meeting Number and Date	NC/ 7/ MEET/ Sep/ 202223/ 10 and 06/10/2022	
HQ File Number	HQRNORM APPLY 00002530AM23	
RA File Number	05AX04001315 AM23	
Licence No and Date	0511014163/08/08/2022	
Norms Committee Decision:		
The committee considered the case as per agenda and decided to ratify the norms as under:-		
Export Item: Bicycle Nylon Tyres EPDM (Min. 7.5%) Rubber Compound with Reflective Tape		
Quantity: 100 MT		
S.No.	Import Item	Quantity recommended

1.	Natural Rubber	27.23 MT
2.	Synthetic Rubber (PBR)	5.00 MT
3.	Synthetic Rubber (SBR-1502)	6.34 MT
4.	Synthetic Rubber EPDM	8.00 MT
5.	Carbon Black (N-330, N-550, N-660)	17.35 MT
6.	Rubber Chemicals (Accelerators)	0.99 MT*
7.	Rubber Chemicals (Anti-oxidants)	0.99 MT*
8.	Misc Chemicals (Paraffin Wax)	8.00 MT*
9.	Nylon Filament Yarn	8.00 MT
10.	Zinc Ingot	1.312 MT
11.	Precipitated Silica	Not indicated in 4 E
12.	Reflective Tape (4.7 mm to 5.7 mm)	1.05 Mtr/Mtr content in the export product
13.	Cotton Chafer (7mm to 9mm)	1.05 Mtr/Mtr content in the export product

***Value cap:** Chemicals and Miscellaneous may be allowed as per General Note 8 of Hand Book of Procedure Vol II.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEES

Case No.	94 / NC/7/MEET/Sep/202223/10
Case Status	Case Approved
Party Name	METRO TYRES LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Sep/ 202223/ 10 and 06/10/2022

HQ File Number	HQRNORM APPLY 00002531AM23
RA File Number	05AX04001241 AM23
Licence No and Date	0511014164/08/08/2022

Norms Committee Decision:

The committee considered the case as per agenda and decided to ratify the norms as under:-

Export Item: Bicycle Nylon Tyres EPDM (Min. 7.5%) Rubber Compound with Reflective Tape

Quantity: 100 MT

S.No.	Import Item	Quantity recommended
1.	Natural Rubber	27.23 MT
2.	Synthetic Rubber (PBR)	5.00 MT
3.	Synthetic Rubber (SBR-1502)	6.34 MT
4.	Synthetic Rubber EPDM	8.00 MT
5.	Carbon Black (N-330, N-550, N-660)	17.35 MT
6.	Rubber Chemicals (Accelerators)	0.99 MT*
7.	Rubber Chemicals (Anti-oxidants)	0.99 MT*
8.	Misc Chemicals (Paraffin Wax)	8.00 MT*
9.	Nylon Filament Yarn	8.00 MT
10.	Zinc Ingot	1.312 MT
11.	Precipitated Silica	Not indicated in 4 E
12.	Reflective Tape (4.7 mm to 5.7 mm)	1.05 Mtr/Mtr content in the export product

13.	Cotton Chafer (7mm to 9mm)	1.05 Mtr/Mtr content in the export product
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***Value cap:** Chemicals and Miscellaneous may be allowed as per General Note 8 of Hand Book of Procedure Vol II.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEES

Case No.	95 / NC/7/MEET/Sep/202223/10
Case Status	Case Deferred
Party Name	BALKRISHNA INDUSTRIES LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Sep/ 202223/ 10 and 06/10/2022
HQ File Number	HQRNORM APPLY 00002629AM23
RA File Number	03AX04002649 AM23
Licence No and Date	0311017146/12/08/2022

Norms Committee Decision:

The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/7/Sep/2022-23/9 dated 22.09.2022

1. Reason for asking the item Bladder in Kg in place of Nos, as requested in the past Advance authorizations.
2. Calculation of the requirement of Bladder in Kg in place of Nos.
3. Reason with justification for change of quantity of inputs in these cases in comparison to cases approved in the past for the same/similar items of export.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 23.09.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case

Case No.	96 / NC/7/MEET/Sep/202223/10
Case Status	Case Deferred
Party Name	BALKRISHNA INDUSTRIES LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Sep/ 202223/ 10 and 06/10/2022
HQ File Number	HQRNORM APPLY 00002711AM23
RA File Number	03AX04002655 AM23
Licence No and Date	0311017385/22/08/2022

Norms Committee Decision:

The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/7/Sep/2022-23/9 dated 22.09.2022

1. Reason for asking the item Bladder in Kg in place of Nos, as requested in the past Advance

authorizations.

2. Calculation of the requirement of Bladder in Kg in place of Nos.

3. Reason with justification for change of quantity of inputs in these cases in comparison to cases approved in the past for the same/similar items of export.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 23.09.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case

Case No.	97 / NC/7/MEET/Sep/202223/10
Case Status	Case Deferred
Party Name	BALKRISHNA INDUSTRIES LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Sep/ 202223/ 10 and 06/10/2022
HQ File Number	HQRNORM APPLY 00002712AM23
RA File Number	03AX04002663 AM23
Licence No and Date	0311017386/22/08/2022

Norms Committee Decision:

. The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/7/Sep/2022-23/9 dated 22.09.2022

1. Reason for asking the item Bladder in Kg in place of Nos, as requested in the past Advance authorizations.
2. Calculation of the requirement of Bladder in Kg in place of Nos.
3. Reason with justification for change of quantity of inputs in these cases in comparison to cases approved in the past for the same/similar items of export.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 23.09.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case

Case No.	98 / NC/7/MEET/Sep/202223/10
Case Status	Case Deferred
Party Name	K L J POLYMERS AND CHEMICALS LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Sep/ 202223/ 10 and 06/10/2022
HQ File Number	HQRNORM APPLY 00002717AM23
RA File Number	05AX04001421 AM23
Licence No and Date	0511014393/22/08/2022

Norms Committee Decision:

The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 23.09.2022.Hence, the Committee decided to defer the case. (Reminder letter issued on 12.10.2022).

Case No.	99 / NC/7/MEET/Sep/202223/10
Case Status	Case Deferred
Party Name	K L J POLYMERS AND CHEMICALS LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Sep/ 202223/ 10 and 06/10/2022
HQ File Number	HQRNORM APPLY 00002719AM23
RA File Number	05AX04001423 AM23
Licence No and Date	0511014396/22/08/2022
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/7/Sep/2022-23/10 dated 06.10.2022 1. Complete technical details as per annexure to appendix 4E. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 12.10.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	100 / NC/7/MEET/Sep/202223/10	
Case Status	Case Approved	
Party Name	MRK HEALTHCARE PRIVATE LIMITED	
Meeting Number and Date	NC/ 7/ MEET/ Sep/ 202223/ 10 and 06/10/2022	
HQ File Number	HQRNORM APPLY 00002793AM23	
RA File Number	03AX04002816 AM23	
Licence No and Date	0311017487/26/08/2022	
Norms Committee Decision:		
The committee considered the case as per agenda and decided to ratify the norms with 10% wastage as under:-		
Export: Surgical Rubber Gloves		
Quantity: 1 kg		
Import items:		
S. No	Import items	Quantity (kg) recommended for mfg. of 1 kg of the export product
1.	Natural Latex Rubber (60% DRC)	1.70 kg
2.	Rubber Chemicals, i.e., Antioxidant & Acelerator	0.017 kg
3.	Lubricating Powder (Corn starch Modified)	0.061 kg

4.	Medical grade Bleached Kraft paper (30 GSM+-10%)	As per packing policy
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(Note: There should be a value cap of Rubber Chemicals, as per general note 8 of the Handbook of procedure vol II)

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEES

Case No.	101 / NC/7/MEET/Sep/202223/10
Case Status	Case Deferred
Party Name	NATUR TEC INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Sep/ 202223/ 10 and 06/10/2022
HQ File Number	HQRNORM APPLY 00002856AM23
RA File Number	04AX04000444 AM23
Licence No and Date	0411003883/30/08/2022
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 23.09.2022.Hence, the Committee decided to defer the case. (Reminder letter issued on 12.10.2022).	

Case No.	102 / NC/7/MEET/Sep/202223/10	
Case Status	Case Approved	
Party Name	MRK HEALTHCARE PRIVATE LIMITED	
Meeting Number and Date	NC/ 7/ MEET/ Sep/ 202223/ 10 and 06/10/2022	
HQ File Number	HQRNORM APPLY 00002863AM23	
RA File Number	03AX04002818 AM23	
Licence No and Date	0311017581/30/08/2022	
Norms Committee Decision:		
The committee considered the case as per agenda and decided to ratify the norms with 10% wastage as under:-		
Export: Surgical Rubber Gloves		
Quantity: 1 kg		
Import items:		
S. No	Import items	Quantity (kg) recommended for mfg. of 1

		kg of the export product
1.	Natural Latex Rubber (60% DRC)	1.70 kg
2.	Rubber Chemicals, i.e., Antioxidant & Acelerator	0.017 kg
3.	Lubricating Powder (Corn starch Modified)	0.061 kg
4.	Medical grade Bleached Kraft paper (30 GSM+-10%)	As per packing policy

(Note: There should be a value cap of Rubber Chemicals, as per general note 8 of the Handbook of procedure vol II)

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEES